

**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH  
(CIRCUIT AT PORT BLAIR)**

**No. O.A. 351/00515/2017**

**Date of order: 13.02.2018**

**Present: Hon'ble Mr. V. Ajay Kumar, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member**

**Shri. M.V Pillai,  
S/o Shri. T. Velayudhan  
R/o Mayabunder,  
Mayabunder Tehsil,  
N&M Andaman,  
Aged about 36 years  
Presently working as  
Bus Conductor on daily rated basis,  
In STS Unit Mayabunder  
Under Directorate of Transport  
A & N Administration,  
Port Blair**

**.. Applicant**

**-Versus-**

- 1. The Union of India,  
Ministry of Road Transport & Highways,  
Service through the Secretary,  
Parivahan Bhavan,  
New Delhi – 100001.**
- 2. The Lt. Governor,  
Raj Niwas,  
A & N Islands  
Port Blair – 744101.**
- 3. The Chief Secretary,  
A & N Administration,  
Port Blair – 744101.**
- 4. The Secretary-Cum-Director,  
Directorate of Transport,  
A & N Administration,  
Port Blair – 744101.**
- 5. The Deputy Director,  
Directorate of Transport,  
Andaman & Nicobar Administration,  
Port Blair – 744101.**

**--- Respondents**

*V. Ajay Kumar*

**For the Applicant : Mr. R. Kumar, Counsel**

**For the Respondents : Mr. M. Lall, Counsel**

**O R D E R (Oral)**

**Per Mr. V. Ajay Kumar, Judicial Member:**

Heard Mr. R. Kumar, Ld. Counsel for the applicant and Mr. M. Lall, Ld. Counsel for the official respondents.

2. The applicant, who is a Daily Rated Bus Conductor under the respondents, has filed this OA mainly seeking regularization of his services at par with certain other persons, whose services have been regularized by the respondent authorities.

3. In the circumstances, the OA is disposed of, without going into the merits of the case, by permitting the applicant to file a fresh representation ventilating his grievances to the respondents within two weeks from the date of receipt of a copy of this order and upon receipt of such representation from the applicant, the respondents shall consider the same and pass an appropriate reasoned and speaking order thereon in accordance with law within a period of sixty days therefrom. However, till the said representation is decided, one vacancy for the post of Bus Conductor shall remain unfilled out of the notification said to have been issued by the respondents for regular recruitment.

**(Nandita Chatterjee)  
Administrative Member**

**(V. Ajay Kumar)  
Judicial Member**